

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA

UNSTARRED QUESTION NO. : 2417
TO BE ANSWERED ON THE 10th August 2026

STATUS OF GEO FENCING AND NO PERMISSION - NO TAKEOFF
(NPNT) COMPLIANCE

2417. SHRI PARTH AJIT PAWAR

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether geo-fencing and No Permission - No Takeoff (NPNT) compliance are enforced at the manufacturing and registration stage through the Digital Sky platform and if so, the details thereof;
- (b) the number of drones registered on the Digital Sky platform and the violations detected during the last two years; and
- (c) the steps taken to prevent the operation of unregistered drones in the country?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) The Ministry of Civil Aviation notified the Certification Scheme for Unmanned Aircraft Systems (CSUAS) on 26th January 2022. Under the CSUAS, geo-fencing is prescribed as a mandatory safety feature for type-certified Unmanned Aircraft Systems (UAS). Compliance with this requirement is verified during the Type Certification process and a Type Certificate is granted only after the UAS model is found to conform to all applicable certification requirements specified under the CSUAS, including the geo-fencing functionality.

(b) and (c) The drone-related regulatory services (D-1 to D-5) have migrated from the Digital Sky platform to the eGCA portal with effect from 21 July 2025. As on 31st July 2026, a total of 41,561 UAS have been registered on the eGCA portal.

The Government has instituted a framework of airspace restrictions, related violations and enforcement under the Drone Rules, 2021. Rule 22 provides for airspace restrictions for operations of drones. Rule 14 prohibits operation of UAS without registration. Violation of the above is covered under Rule 49, Rule 50 and Rule 53 of the Drone Rules, 2021. Information relating to cases of alleged violations of the aforementioned Rules is maintained and acted upon by the concerned law enforcement agencies in accordance with the applicable legal framework.
